## Issue of rules/guidelines for procurement of goods by Ministries/Departments

1514. PROF. MANOJ KUMAR JHA: Will the Minister of FINANCE be pleased to state:

- (a) whether the laid down rules and Orders of Government of India, are to be followed while dealing with matters of involving Public finances;
- (b) whether these Rules and Orders are applicable to all Ministries and Departments of Government of India;
- (c) whether the General Rules regarding procurement of Goods and Services are applicable to all Ministries; and
- (d) whether Ministries/Processing Departments can issue Rules/detailed guidelines for procurement of goods in contradiction to the General Financial Rules?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RADHAKRISHNAN P.): (a) and (b) General Financial Rules (GFRs) which are a compilation of rules and orders of Government of India are to be followed while dealing with matters involving public finances. These rules are to be followed by all Departments and Organisations under the Government except otherwise provided for in these Rules.

(c) and (d) The general rules regarding procurement of Goods and Services required for public service are applicable to all Ministries and Departments. Detailed instructions relating to procurement may be issued by procuring Departments broadly in conformity with these general rules.

## Impact of bad loans on the economy

†1515. SHRI VISHAMBHAR PRASAD NISHAD: SHRIMATI CHHAYA VERMA: CH. SUKHRAM SINGH YADAV:

Will the Minister of FINANCE be pleased to state:

- (a) the details of the amount of loans taken from various banks that have turned into Non-Performing Assets (NPAs) along with the loans that were written off;
- (b) the details of the above amount availed by the farmers and industrialists separately;

<sup>†</sup> Original notice of the question was received in Hindi.